

ITEM NO.13 Court 7 (Video Conferencing) SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 11284/2021

(Arising out of impugned final judgment and order dated 03-12-2020 in OPKAT No. 347/2020 passed by the High Court Of Kerala At Ernakulam)

JIJI K.S. & ORS. Petitioner(s)

VERSUS

SHIBU. K & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.70704/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.70707/2021-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.70706/2021-PERMISSION TO FILE LENGTHY LIST OF DATES )

Date : 02-07-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Jaideep Gupta, Sr. Adv.  
Mr. Mohammed Sadique T.A., AOR  
Ms. Anu K Joy, Adv.  
Mr. Alim Anvar, Adv.

For Respondent(s) Mr. V. Chitambareesh, Sr. Adv.  
Mr. Karthik S.D., Adv.  
Mr. John Mathew, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Permission to file SLP is granted.

Applications for exemption from filing c/c of the  
impugned judgment, permission to file lengthy list  
of dates are allowed.

Learned senior counsel for the petitioners submits

that the affect of the impugned order would result in the demotion of the petitioner(s) even though in their own petitions they have succeeded before this Court and those orders were implemented in pursuance to the directions passed in contempt proceedings. It is his case that the persons who have already benefitted from the judgments of this Court cannot now be reverted in view of the impugned judgment.

Learned counsel further states that it may be appropriate to implead AICTE as a party respondent for better understanding of the issue. We accept the oral prayer of learned counsel and implead AICTE as respondent No. 14 in the present petition.

Amended memo of parties be filed within one week.

Issue notice, which is accepted by learned counsel for respondent/caveator on behalf of respondent No. 2.

Let notice issue to other respondents.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS

[POONAM VAID]  
COURT MASTER (NSH)